GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO.2883 TO BE ANSWERED ON 2ND AUGUST, 2017

NEW TELECOM POLICY

2883. KUNWAR HARIBANSH SINGH:

DR. SUNIL BALIRAM GAIKWAD:

SHRI BIDYUT BARAN MAHATO:

SHRI ASHOK SHANKARRAO CHAVAN:

SHRI NAGAR RODMAL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is working on a New Telecom Policy and if so, the details and the objectives thereof;
- (b) the manner in which the said policy is different from National Telecom Policy, 2012;
- (c) the time by which the said policy is likely to be implemented;
- (d) whether the Government has set any target for internet penetration in the next five years and if so, the details thereof; and
- (e) the steps taken/being taken by the Government for ease of doing business for telecom service providers in the country?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS & MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

- (a) & (b) Yes Madam, the Department of Telecom envisages to formulate a new National Telecom Policy in view of rapid technological advancement in the sector. The process of formulation of National Telecom Policy -2018 is at a very nascent stage.
- (c) The policy is likely to be formulated by the end of this financial year.
- (d) No new targets for internet penetration have been fixed. However, National Telecom Policy-2012 targets achieving 600 million broadband connections by the year 2020 at minimum 2 Mbps download speed and making available higher speeds of at least 100 Mbps on demand.

- (e) For ease of doing business for Telecom Service Providers various policy decisions have been taken by the Department of Telecommunications, which include:
 - (i) Sharing of active infrastructure permitted for Telecom Service Providers;
 - (ii) Spectrum sharing and trading among Telecom Service providers permitted;
 - (iii) Wireless Operating License for Access Spectrum discontinued;
 - (iv) Aadhaar based E-KYC services for issuing mobile connections introduced;
 - (v) Requirement of prior approval before launching of services done away with and only prior intimation required for launching of services of Telecom Services Providers;
 - (vi) In order to utilize resources efficiently, interconnection at Internet Protocol (IP) level permitted for Telecom Service Providers;
 - (vii) Indian Telegraph Right of Way Rules, 2016 for regulating overground and underground infrastructure notified in November, 2016 to facilitate expeditious roll out of the network.
